

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the creditors of HEATSHRINK TECHNOLOGIES LIMITED.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	HeatShrink Technologies Limited (earlier known as REPL Engineering Limited)
2.	Date of incorporation of Corporate Debtor	18/06/1979
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L25200MH1979PLC021394
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No 112, 13th Road, MIDC Marol Andheri(E), Mumbai-400093, Maharashtra India
6.	Insolvency commencement date in respect of Corporate Debtor	January 02, 2020 (Communicated to IRP on January 06, 2020)
7.	Estimated date of closure of insolvency resolution process	July 04, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Arihant Nenawati Registration No: IBBI/PA-001/IP-P00456/2017-18/10799
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 513 Mastermind-1, Royal Palm Estate, Aarey Colony, Goregaon, Mumbai, Maharashtra-400065. E-mail: arihantn@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-202, Sharaton Classic, Dr. Charatsingh Colony, Andheri East, Mumbai, Maharashtra-400069. Email Id: cirpheatshrink@gmail.com, arihantn@gmail.com
11.	Last date for submission of claims	January 20, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link https://ibbi.gov.in/home/downloads Physical Address: Not available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **HeatShrink Technologies Limited** (formerly known as REPL Engineering Limited) **on January 06, 2020.**

The creditors of HeatShrink Technologies Limited (formerly known as REPL Engineering Limited), are hereby called upon to submit their claims with proof on or **before January 20, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 (Not Applicable) to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Interim Resolution Professional of Heatshrink Technologies Limited

(formerly known as REPL Engineering Limited)

Reg No. IBBI/PA-001/IP-P00456/2017-18/10799

Date: January 07, 2020

Place: Mumbai